

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**

**COURT-VI**

**Item No. 101  
IB-535/ND/2020**

**IN THE MATTER OF:**

**M/s New India Colour Company Ltd.**

**...PETITIONER**

**Vs.**

**M/s Samtex Desinz Pvt. Ltd.**

**...RESPONDENT**

**Section**

**Under Section 9 of IBC**

**Order delivered on 17.03.2020**

**Coram:**

**SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)  
DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)**

**For the Petitioner/Op.-Creditor/F.C.**

**:Dr. Sarbjit Sharma, Mr. Rakesh  
Sharma and Ms. Yamini  
Nijhawan, Advocates**

**For the Respondent/ Corporate-debtor**

**:Mr. Aniruddha Deshmukh,  
Advocate**

**ORDER**

Heard the submissions made by the counsels for both the parties. The corporate debtor is directed not to alienate, sell or create encumbrances on the plant and machinery and even if some agreement is entered into for sale the same may be kept in abeyance till the hearing and disposal of this matter. In the best interest of justice, this order is in addition to the order dated 12<sup>th</sup> of March, 2020 and 2<sup>nd</sup> of March, 2020. The counsel for the corporate debtor submits that the same reply filed in Case No. IB-3171(ND)/2019 is adopted for the applications filed in IA No. 1628 and 1862. Dasti of this order is allowed. Post the matter to 20.04.2020.

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**(V.K. Subburaj)  
Member (T)**

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**(P.S.N. Prasad)  
Member (J)**

(Anjula)